

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 24616 OF 2020

Between:

Dantala Niveditha, D/o.Dantala Rajesh Kumar, Aged about 19 years, Occ . Student
R/o.H.No.3-4-133, Flat No.205, Royal Manor Aprts, Street No.06, Barkatpura, Near
Shalini Hospital, Himayathnagar, Hyderabad.

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Narayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of Writ of Mandamus, declaring the action of the 2nd respondent in not permitting and considering the application of the petitioner for admission and counselling for MBBS course under Management Quota B and C-Category (NRI) for the academic year 2020-2021 in the college affiliated to the 2nd respondent University for admission into MBBS Course in State of Telangana despite the petitioner is being fully qualified for the same and the said action is being assailed as illegal, arbitrary, unconstitutional and consequently direct the 2nd Respondent

to consider the petitioner application for registration and allow to participate in counselling and admission into MBBS course under Management Quota B and C-Category (NRI) for the academic year 2020-2021.

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to directing the 2nd respondent to consider the petitioner's application for registration and allow to participate in the counselling and admission into MBBS course under Management Quota B and C-Category (NRI) for the academic year 2020-2021, pending disposal of the writ petition.

Counsel for the Petitioner: SRI M. DURGA PRASAD (NOT PRESENT)

**Counsel for the Respondent No.1: SRI P. SHRAVAN KUMAR GOUD,
GP FOR MEDICAL HEALTH AND FAMILY WELFARE**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.24616 of 2020

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. P. Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. In this Writ Petition, the petitioner is aggrieved by the action of the University in not considering the case of the petitioner for counselling and admission to MBBS course under Management Quota B & C – Category (NRI) for the academic year 2020-21.

3. A Bench of this Court by an interim order dated 31.12.2020 had permitted the petitioner to participate in the counselling.

4. In view of the aforesaid interim order as well as the fact that the academic year 2020-21 is over, no further orders are required to be passed in this Writ Petition.

5. Accordingly, the Writ Petition is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/- MOHD. ISMAIL
ASSISTANT REGISTRAR
SECTION OFFICER

To,

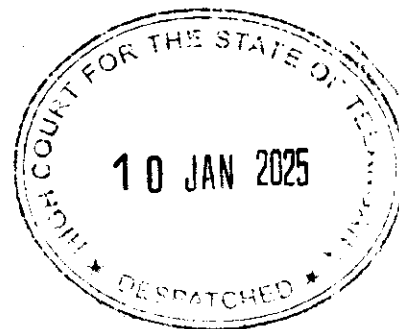
1. The Principal Secretary, Medical and Health Family Welfare Department, State of Telangana, Secretariat Buildings, Hyderabad
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal.
3. One CC to SRI M. DURGA PRASAD, Advocate [OPUC]
4. Two CCs to SRI P. SHRAVAN KUMAR GOUD, GP for Medical Health and Family Welfare, High Court for the State of Telangana at Hyderabad. [OUT]
5. One CC to SRI A. PRABHAKAR RAO, S.C. for KNRUHS [OPUC]
6. Two CD Copies

MP
LS

PA

HIGH COURT

DATED:18/10/2024



ORDER

WP.No.24616 of 2020

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

PA
12/11/24
9 copies